

ITEM NO.13

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.32174/2018

(Arising out of the judgment and final order dated 16.5.18 in Criminal Appeal No.2055 of 1999 passed by the High Court of Judicature at Allahabad)

SHATRUGHAN & ANR.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

Date : 17-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
[IN CHAMBERS]

For Petitioner(s) Dr. Abhishek Atrey, AOR
 Ms. Prity, Adv.
 Mr. Krishnan Mishra, Adv.

For Respondent(s) Ms. Sheenu Chauhan, Adv.
 Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners submits that the petitioners have not surrendered till date. Six weeks' time was granted to surrender and file proof thereof by Judge-in-Chambers on 20.9.18. The time has already been expired long back.

The Court is of the view that the petitioners are taking undue advantage and leniency of the Court. However, as a last chance, further ten days' time is granted to counsel for the petitioners to file proof of surrender in respect of both the petitioners failing which it shall be presumed that the petitioners are not interested in prosecuting the petition and the same shall stand dismissed without any further reference to the Court.

(POOJA ARORA)
COURT MASTER

(SANTOSH KUMAR)
BRANCH OFFICER